

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 459 of 2018**

**IN THE MATTER OF:**

**Akshay Uday**

**...Appellant**

**Versus**

**Jones Lang LaSalle Property Consultants(India)  
Pvt. Ltd.**

**...Respondent**

**Present:**

**For Appellant :**           **Mr. Abhijeet Sinha, Mr. Arijit Majumdar, Mr. Shambo  
Nandy, Mr. Saikat Sarkar, Ms. Akansha Kaushik, Mr.  
Aditya Shukla, Advocates**

**For Respondents :**       **Mr. Vasanth Rajasekaran, Mr. Sukrit Seth, Mr.  
Saurabh Babulkar, Advocates**

**ORDER**

**12.02.2019**       This appeal has been preferred by Akshay Uday  
(‘Operational Creditor’) against order dated 24.7.2018 passed by the  
Adjudicating Authority (National Company Law Tribunal), New Delhi, Court III,  
whereby and whereunder, the application u/s 9 of Insolvency and Bankruptcy  
Code (I&B Code) preferred by the Appellant has been dismissed.

CONTD/-.....

When the matter was taken up, it was informed that the matter has been settled. In view of such submission, no further order is required to be passed. The appeal stands disposed of in view of the settlement agreement

[Justice S.J. Mukhopadhaya]  
Chairperson

[ Justice Bansi Lal Bhat ]  
Member (Judicial)

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